

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 394 of 2019

IN THE MATTER OF:

Madras Steels and Tubes “Megh Synergy” **...Appellant**

Vs.

Matrix Boilers Pvt. Ltd. **...Respondent**

Present: For Appellant: - Mr. Gulshan, Advocate.

For Respondent: - Mr. Simar Pal Singh, Advocate.

O R D E R

26.08.2019— By way of last chance, on the request of the counsel for the Respondent, we give three weeks’ time to settle the claim with the Appellant failing which the appeal may be disposed of on merit.

Post this appeal ‘for orders’ on 18th September, 2019.

The appeal may be disposed of on the next date.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g